

CP NO. 10(ND)/2013
RT No.28/2016

M/s Sudha Commercial Co. Ltd.

...Petitioner

Versus.

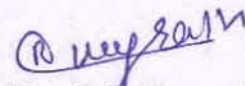
M/s Milkfood Ltd. & Ors.

...Respondents

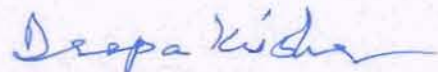
Present: Mr. Ashish Aggarwal, Senior Advocate with
Mr. Mayank Sharma, Mr. Sumit Jain, Mr. Gaurav Gupta
and Mr. Kumarjit Banerjee, Advocates for petitioner.
Mr. Nikhil Chawla with Ms. Priya Deep,
Advocates for respondents No.1 to 5 & 7.
Mr. Amit Aggarwal, Advocate for respondent No.6.

Amended Company Petition along with amended Memo of Parties
have already been filed in the registry by the petitioner and reply to the CA No.
05/2016 has also been filed by the respondents. These be taken on record.
Fresh CA No.09/2016 has been filed by the petitioner in the registry today for
impleading M/s Triputi Infrastructures Pvt. Ltd. as necessary party under rule
11 of the NCLT Rules, 2016. Learned counsel for respondents submits that
reply already filed to the previous application be read as reply to the said
application for impleadment of M/s Triputi Infrastructures Pvt. Ltd.

Adjourned to 19.10.2016 for arguments.



(Justice R.F. Nagrath)
Member (Judicial)



(Deepa Krishan)
Member(Technical)

October 06, 2016

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